

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 1
(IB)-613(ND)/2019
IA-540/ND/2021

IN THE MATTER OF:

State Bank of India ... Applicant/Petitioner

Vs

Shri Lal MahalLtd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 05.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ankur Mittal, Mr. Abhay Gupta,
Mr. Karan Setiya, Advocates

For the Respondent :

ORDER

IA-540/ND/2021:

Application filed by the Applicant/Financial Creditor, for pronouncement of the Order in **IB/613/ND/2019** was reserved by the Predecessor Bench comprising of Dr. Deepti Mukesh, Member (Judicial) and Shri Hemant Kumar Sarangi, Member (Technical). The order will be passed due course.

Application is **disposed of**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

